



2026:AHC:4514

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 14 of 2026

Rajendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prem Prakash
Counsel for Respondent(s)	:	C.S.C., Pradeep Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. T.P. Gupta, learned Standing Counsel for the State-respondents and Mr. Pradeep Singh, learned counsel for the respondent- Gaon Sabha.

2. The instant petition has been filed for the following relief:

"issue a writ order or direction in the nature of mandamus to direct the respondent no.2 / Board of Revenue, U.P. at Allahabad to decide the second appeal bearing no.873 of 2025 (Jeet Narayan Pandey vs. Rajendra Kumar and others) pending before him since 7.3.2025 within stipulated period."

3. Learned counsel for the petitioner submitted that in the partition suit filed by petitioner a preliminary decree was passed by the trial Court. He further submitted that the first appeal filed by respondent no.4 against the order passed by the trial Court has been dismissed and second appeal filed by respondent no.4 is pending before the Board of Revenue. He placed the copy of the order sheet of the pending proceeding in order to demonstrate that the matter is not proceeding expeditiously.

4. Considering the entire facts and circumstances of the case, the instant petition is finally disposed of directing respondent no.2/ Board of Revenue, U.P. at Allahabad to decide the

aforementioned second appeal in accordance with law after affording proper opportunity of hearing to the parties expeditiously preferably within a period of two months from the date of production of certified copy of this order.

(Chandra Kumar Rai,J.)

January 8, 2026

Rameez